

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 08/16 of NC-VI dated 20.08.2015

Meeting No. 08/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Misc. & Food Products was held on 20.08.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	A.D.	MSME(Food)
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	343 Case No.:2/14/85-ALC3/2013	Party Name:MIDAS FOODS (INDIA) PVT. LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00086/AM14/	RLA File :05/24/040/00054/AM14/	Lic.No/Date:0510362504 13.08.2013	Approved
	The Committee noted the comments of MSME(Food) furnished vide their U.O. No. 17(4)(1)/2015-Food dated 05.08.2015. Based on the MSME(Food)'s comments, the Committee decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Dry Food Mixes (Parmesan Oregano Seasoning) with net content of 2294Kgs of Permesan Cheese Powder	12000.00Kg	Parmesan Cheese Powder	2340.00Kg
	RA may take consequential action as per policy/procedure.			

2	344 Case No.:11/17/85-ALC3/2013	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00114/AM14/	RLA File :03/94/040/00466/AM14/	Lic.No/Date:0310747760 30.08.2013	Deferred
	The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 17.09.2015.			

3	345 Case No.:3/21/85-ALC3/2013	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00134/AM14/	RLA File :03/95/040/00667/AM14/	Lic.No/Date:0310758695 21.11.2013	Deferred
	The Committee noted that the comments are awaited from Deptt of C&PC despite 5 reminders. The Committee decided to remind Deptt of C&PC through D.O. reminder from the level of Chairman. The case is deferred for 17.09.2015.			

योगेंद्र सिंह/YOGINDER SINGH
रतन महाविदेशिक विदेश व्यापार
Jy. Director General of Foreign Trade
विदेश व्यापार महाविदेशिक
Directorate General of Foreign Trade
अर्थशास्त्र विभाग/Department of Commerce
राज्यीय भवन, नई दिल्ली
Rajyog Bhawan, New Delhi

4	346 Case No.:30/17/85-ALC3/2014	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00150/AM15/	RLA File :03/95/040/00556/AM15/	Lic.No/Date:0310789920 01.10.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 17.09.2015.				

Rmp

5	347 Case No.:9/24/85-ALC3/2013	Party Name:SIGNATURE INTERNATIONAL FOODS INDIA PVT. LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00155/AM14/	RLA File :31/83/040/00186/AM14/	Lic.No/Date:3110061817 02.01.2014	Deferred
The Committee noted that Wheat Flour is abundantly available in India, that too, of good quality. The Committee decided to ask the applicant to clarify the reason for import of Wheat Flour. The case is deferred for 17.09.2015.				

Rmp

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348 Case No.:11/3/85-ALC3/2015	Party Name:SSK EXPORTS LTD.	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:	
HQ File :01/85/050/00025/AM16/	RLA File :02/24/040/00208/AM15/	Lic.No/Date:0210205511 04.02.2015	Approved	
The Committee noted that no wastage is claimed by the firm. NC has approved some similar case earlier of this firm for same export/import items. Therefore,, the Committee decided to fix the ad-hoc input output norms in this case also as under:-				
Export Item		Qty.	Import Item	Qty.
Indian Black Tea Blended with 52,100.00Kg imported Black Tea of the same variety and country of origin as imported		78150.00Kg	Black Tea	52100.00Kg
RA may take consequential action as per policy/procedure.				

Rmp

7	349 Case No.:4/20/85-ALC3/2013	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00123/AM14/	RLA File :05/23/040/00283/AM14/	Lic.No/Date:0510370133 01.11.2013	Deferred
The Committee noted that the comments are awaited from Directorate of Sugar. The Committee decided to remind Directorate of Sugar to expedite their comments. The case is deferred for 17.09.2015.				

Rmp

8	350 Case No.:10/15/85-ALC3/2014	Party Name:SWAROOP INFRAELECT PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00115/AM15/	RLA File :03/95/040/00473/AM15/	Lic.No/Date:0310788981 10.09.2014	Rejected
The Committee noted that the firm has not replied despite reminders. Therefore, the Committee decided to reject the case.				
RA may take consequential action as per policy/procedure.				

W/H-1

योगेश सिंह YOGENDER SINGH
 सचिव, खाद्य एवं पौष्टिक विभाग
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 अखिल भारतीय विपणन विभाग
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Rmp

9	351 Case No.:5/3/85-ALC3/2015	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00019/AM16/	RLA File :31/83/040/00255/AM15/	Lic.No/Date:3110065338 17.03.2015	Deferred
The Committee noted that certain information has been called for from the firm by Deptt of C&PC under intimation of this office. This office has also reminded the firm to furnish the information vide this office e-mail dated 13.08.2015, reply awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 17.09.2015.				

Rmp

10	352	Party Name:CHOICE TRADING CORPN. PVT. LTD	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:
	HQ File :01/85/50/026/AM14	RLA File :10/24/40/089/AM13	Lic.No/Date:1010052940 21.03.2013	Rejected
The Committee noted that the request of the firm for change in description of input from White Vinegar to White Wine Vinegar can not be acceded to as the use of White Wine Vinegar in export product is not corroborated.				

Rmp

11	353 Case No.:8/15/85-ALC3/2014	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 17.09.2015.				

Rmp

12	354 Case No.:4/10/85-ALC3/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Deferred
The Committee decided to seek comments from Deptt of C&PC as export/import products are chemical items. The case is deferred for 17.09.2015.				

Rmp

13	355 Case No.:1/4/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00031/AM16/	RLA File :05/24/040/00015/AM16/	Lic.No/Date:0510393961 24.04.2015	Deferred
The Committee noted the comments furnished by O/o Textile Commissioner, Mumbai vide their letter No. 11(60)/2015-Wvg/46 dated 16.07.2015 and decided that Textile Commissioner may be asked to indicate the absolute quantity of import and export item since the quantity mentioned against export is in "number" not in "meter". It is not possible to compute 1% wastage. The case is deferred for 17.09.2015.				

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श्री/ श्री/ YOGINDER SINGH
 Dy. Director General of Foreign Trade
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 Ministry of Commerce
 उद्योग विभाग, नई दिल्ली
 Ministry of Commerce, New Delhi

14	356 Case No.:5/10/85-ALC3/2014	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00083/AM15/	RLA File :08/24/040/00170/AM15/	Lic.No/Date:0810132817 24.07.2014	Deferred
The representative of MSME(Food) present in the meeting stated that the comments in this case will be furnished very soon. The Committee decided to defer the case for 17.09.2015.				

Rup

15	357 Case No.:3/2/85-ALC3/2015	Party Name:J.K.MALT PRODUCTS PVT LTD,	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00014/AM16/	RLA File :34/24/040/00316/AM15/	Lic.No/Date:3410041009 04.03.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 17.09.2015.				

Rup

16	358 Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 17.09.2015.				

Rup

17

359 Case No.:3/4/85-ALC3/2015	Party Name:RAMA GUM INDUSTRIES (INDIA) LIMITED	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:								
HQ File :01/85/050/00033/AM16/	RLA File :08/24/040/00414/AM15/	Lic.No/Date:0810135078 22.04.2015	Approved								
The Committee noted that no wastage has been claimed by the firm. The representative of MFPI present in the meeting suggested to approve the case with same level of purity for export item as of import item and the Committee decided to fix the ad-hoc input output norms as under:-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Guargum Powder 200 Mesh with 90% purity</td><td>100,000.00Kg</td><td>Guargum Refined Splits 90% purity.</td><td>100,000.00Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Guargum Powder 200 Mesh with 90% purity	100,000.00Kg	Guargum Refined Splits 90% purity.	100,000.00Kg
Export Item	Qty.	Import Item	Qty.								
Guargum Powder 200 Mesh with 90% purity	100,000.00Kg	Guargum Refined Splits 90% purity.	100,000.00Kg								
RA may take consequential action as per policy/procedure.											

Rup

18	360 Case No.:1/21/85-ALC3/2013	Party Name:ELITE GREEN PVT. LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00132/AM14/	RLA File :08/24/040/00323/AM14/	Lic.No/Date:0810125777 18.10.2013	Deferred
The Committee noted that reply is awaited from RA, Ahmedabad. The Committee decided to remind RA, Ahmedabad to expedite their reply. The case is deferred for 17.09.2015.				

4/11/17

यशोदेव सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 Director General of Foreign Trade
 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi

Rup

19	361 Case No.:7/23/85-ALC3/2014	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00193/AM15/	RLA File :05/23/040/00523/AM15/	Lic.No/Date:0510393261 18.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 17.09.2015.				

20	362 Case No.:11/26/85-ALC3/2013	Party Name:MANGLAM ARTS	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00172/AM14/	RLA File :13/24/040/00052/AM14/	Lic.No/Date:1310046101 14.02.2014	Deferred
The Committee noted that the firm has furnished the information to MSME(Hosiery) under intimation of this Directorate and revised comments of MSME(Hosiery) are awaited. The Committee decided to remind MSME(Hosiery) to furnish revised comments. The case is deferred for 17.09.2015.				

21	363 Case No.:31/17/85-ALC3/2014	Party Name:NASHIK VINTNERS PVT LIMITED	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00151/AM15/	RLA File :03/95/040/00513/AM15/	Lic.No/Date:0310790073 09.10.2014	Rejected
The Committee decided to reject the case as the firm did not furnish the information despite 2 nd reminder. RA may take consequential as per policy/procedure.				

22	364 Case No.:12/9/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00078/AM15/	RLA File :03/94/040/01186/AM14/	Lic.No/Date:0310783657 30.05.2014	Deferred
The Committee decided to request the firm to surrender the subject advance authorisation to concerned RA for cancellation and to seek confirmation from concerned RA about such surrender. The case is deferred for 17.09.2015.				

23	365 Case No.:1/3/85-ALC3/2015	Party Name:SUPERHOUSE LTD.,	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00015/AM16/	RLA File :06/24/040/00001/AM13/	Lic.No/Date:0610026575 10.04.2012	Withdrawn
The Committee noted that norms have already been ratified by NC in this case in its meeting No. 33 dated 17.01.2013 vide case No. 1055. Therefore, the case is withdrawn from the agenda.				

24	366 Case No.:6/9/85-ALC3/2014	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00072/AM15/	RLA File :02/24/040/00035/AM15/	Lic.No/Date:0210204151 20.06.2014	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 17.09.2015.				

YOGINDER SINGH
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Government of India
New Delhi

25	367 Case No.:5/4/85-ALC3/2015	Party Name:SACHCHADE FOOD PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00035/AM16/	RLA File :08/24/040/00019/AM16/	Lic.No/Date:0810135076 22.04.2015	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 17.09.2015.				

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26	368 Case No.:13/17/85-ALC3/2014	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00133/AM15/	RLA File :05/23/040/00249/AM15/	Lic.No/Date:0510391556 13.10.2014	Rejected
The Committee noted that the information are awaited from the firm despite 2 nd reminder dated 20.04.2015 and 13.07.2015. Since two reminders have been issued, the Committee decided to reject the case.				

Rmp

27	369 Case No.:25/5/85-ALC3/2015	Party Name:PURE TROPIC,	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00069/AM16/	RLA File :32/24/040/00008/AM16/	Lic.No/Date:3210077559 08.06.2015	Approved.
The Committee noted from the clarification furnished by the firm vide their e-mail dated 06.08.2015 that import item appears in this case to be in the nature of packing material. Hence it will be governed by the general policy for packing materials. RA may take consequential action as per policy/procedure.				

Rmp

28	370 Case No.:11/1/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00010/AM16/	RLA File :31/83/040/00238/AM15/	Lic.No/Date:3110065266 11.02.2015	Deferred
The Committee noted that a clarification has been called for from the firm vide this e-mail dated 30.07.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 17.09.2015.				

Rmp

29	371 Case No.:12/1/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00011/AM16/	RLA File :31/83/040/00239/AM15/	Lic.No/Date:3110065265 11.02.2015	Deferred
The Committee noted that a clarification has been called for from the firm vide this e-mail dated 30.07.2015 which is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 17.09.2015.				

नियंत्रण
Directorate General of Foreign Trade
विदेशी व्यापार विभाग
उद्योग, वस्त्र, एवं शिल्प
उद्योग विभाग, नया दिल्ली

Rmp

30	372 Case No.:10/1/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 17.09.2015.				

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31	373 Case No.:10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 17.09.2015.				

Rmf

32	374 Case No.:9/9/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00075/AM15/	RLA File :03/95/040/00283/AM15/	Lic.No/Date:0310786536 08.07.2014	Deferred
The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner to expedite their comments. The case is deferred for 17.09.2015.				

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33	375 Case No.:2/26/85-ALC3/2013	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00163/AM14/	RLA File :03/95/040/00938/AM14/	Lic.No/Date:0310771067 19.02.2014	Deferred
The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner to expedite their comments. The case is deferred for 17.09.2015.				

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34	376 Case No.:1/3/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00018/AM15/	RLA File :03/95/040/01050/AM14/	Lic.No/Date:0310776600 01.04.2014	Deferred
The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner to expedite their comments. The case is deferred for 17.09.2015.				

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35	377 Case No.:19/22/85-ALC3/2014	Party Name:NOBEL HYGIENE PVT.LIMITED	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
	HQ File :01/85/050/00179/AM15/	RLA File :03/95/040/00676/AM15/	Lic.No/Date:0310791175 18.11.2014	Deferred
The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner to expedite their comments. The case is deferred for 17.09.2015.				

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योगेंद्र सिंह/YOGINDER SINGH
उप महाप्रबन्धक, आयात, निर्यात
Dy. Director of General Administration
सूचना विभाग, महाराष्ट्र शासन
Information Department, Government of Maharashtra

383 Case No.:16/3/85-ALC3/2015	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:
HQ File :01/85/050/00030/AM16/	RLA File :03/94/040/01085/AM15/	Lic.No/Date:0310794061 23.02.2015	Approved

41 The Committee noted the clarification furnished by Deptt. of Pharmaceutical vide their O.M. No. 35021/02/2015-PI(Norms) dated 12.08.2015 read with their comments vide their O.M. No. 35021/02/2015-PI(Norms) dated 20.05.2015. Based on clarification and comments of Deptt of Pharmaceuticals, the Committee decided to fix the ad-hoc input output norms with 16% wastage on input as under:-

Export Item	Qty	Import Item	Qty.
Empty Cellulose Capsules (in various size) not filled with medicine.	35000.00Kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	40600.00Kg

RA may take consequential action as per policy/procedure.

384 Case No.:28/17/85-ALC3/2014	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:
HQ File :01/85/050/00148/AM15/	RLA File :03/94/040/00601/AM15/	Lic.No/Date:0310790288 16.10.2014	Approved

42 The Committee noted the clarification furnished by Deptt. of Pharmaceutical vide their O.M. No. 35021/02/2015-PI(Norms) dated 12.08.2015 read with their comments vide their O.M. No. 35021/02/2015-PI(Norms) dated 20.05.2015. Based on clarification and comments of Deptt of Pharmaceuticals, the Committee decided to fix the ad-hoc input output norms with 16% wastage on input as under:-

Export Item	Qty	Import Item	Qty.
Empty Cellulose Capsules (in various size) not filled with medicine.	35000.00Kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	40600.00Kg

RA may take consequential action as per policy/procedure.

385 Case No.:2/6/85-ALC3/2015	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:8/85- ALC3/2015 20.08.2015	Status:
HQ File :01/85/050/00071/AM16/	RLA File :03/94/040/00135/AM16/	Lic.No/Date:0310796423 04.06.2015	Approved

43 The Committee noted the clarification furnished by Deptt. of Pharmaceutical vide their O.M. No. 35021/02/2015-PI(Norms) dated 12.08.2015 read with their comments vide their O.M. No. 35021/02/2015-PI(Norms) dated 20.05.2015. Based on clarification and comments of Deptt of Pharmaceuticals, the Committee decided to fix the ad-hoc input output norms with 16% wastage on input as under:-

Export Item	Qty	Import Item	Qty.
Empty Cellulose Capsules (in various size) not filled with medicine.	35000.00Kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	40600.00Kg

RA may take consequential action as per policy/procedure.

योगिंदर सिंह/YOGINDER SINGH
उप-सहायक निदेशक, विदेश व्यापार
Dy. Director of General & Foreign Trade
विदेश व्यापार निदेशक कार्यालय
Directorate General of Foreign Trade
राजस्थान विभाग, जयपुर
राजस्थान, जयपुर
Jyoti Bhawan, New Path

386 Case No.:25/22/85-ALC3/2014	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
HQ File :01/85/050/00185/AM15/	RLA File :03/94/040/00900/AM15/	Lic.No/Date:0310792356 24.12.2014	Approved

44

The Committee noted the clarification furnished by Deptt. of Pharmaceutical vide their O.M. No. 35021/02/2015-PI(Norms) dated 12.08.2015 read with their comments vide their O.M. No. 35021/02/2015-PI(Norms) dated 20.05.2015. Based on clarification and comments of Deptt of Pharmaceuticals, the Committee decided to fix the ad-hoc input output norms with 16% wastage on input as under:-

Export Item	Qty	Import Item	Qty.
Empty Cellulose Capsules (in various size) not filled with medicine.	35000.00Kg	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	40600.00Kg

RA may take consequential action as per policy/procedure.

Rmp

387 Case No.:1/8/85-ALC3/2015	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
HQ File :01/85/050/00079/AM16/	RLA File :08/24/040/00136/AM16/	Lic.No/Date:0810135787 04.08.2015	Deferred

45

The Committee noted that the hard copy of the application has not been received from the concerned RA. The Committee decided to call for the same from the concerned RA. The case is deferred for 17.09.2015

Rmp

388 Case No.:2/8/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
HQ File :01/85/050/00080/AM16/	RLA File :09/24/040/00255/AM16/	Lic.No/Date:0910062449 06.08.2015	Deferred

46

The Committee noted that the hard copy of the application has not been received from the concerned RA. The Committee decided to call for the same from the concerned RA. The case is deferred for 17.09.2015

Rmp

389	Party Name:TKT-IP ENTERPRISES INDIA (P) LTD	Meet No/Date:8/85-ALC3/2015 20.08.2015	Status:
HQ File :01/85/171/005/AM16	RLA File :05/24/40/051/AM16		Approved

Decision :

Request for fixation of ad-hoc input output norms in terms of para 4.06 of HBP, 2015-20 for export of Mixed Masala for Tea/Milk against import of Cardamom, Black Pepper Ungradebled, Ginger(Dry) and Cassia.

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The Committee noted the comments furnished by MFPI vide their letter No.4(21)/2015-DGFT dated 17.08.2015 and on the basis of MFPI's comments, the Committee decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty. (Kg/Kg content in export product)
Mixed Masala for Tea/Milk containing Cardamom, Black Pepper, Ginger(Dry) & Cassia.	1.00Kg	Cardamom	1.006Kg/Kg.
		Black Pepper	1.002Kg/Kg.
		Ginger(Dry)	1.00Kg/Kg. (Nil wastage)
		Cassia	1.00Kg/Kg. (Nil wastage)

RA may take consequential action as per policy/procedure.

hlt

Rmp

XXXXXXXXXXXX

योगेन्द्र सिंह/YOGINDER SINGH
उप महासंचालक, विदेश व्यापार
Dy. Director or General of Foreign Trade
विदेश व्यापार, भारतीय प्रत्यक्ष
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
राजकोष भवन, नई दिल्ली
Bhagat Bhawan: New Delhi